

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:801  
ANSWERED ON:27.11.2012  
PERMISSION TO IMPORT COAL  
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**Will the Minister of COAL be pleased to state:**

- (a) whether it is fact that the Coal India Limited (CIL) has sought permission to import coal;
- (b) if so, the details thereof;
- (c) whether the power companies are not ready to purchase coal from CIL;
- (d) if so, the reasons therefor; and
- (e) the steps being taken by the Government in this regard ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a)&(b): Coal being under Open General License (OGL), no permission is required to import coal by any organization including Coal India Limited (CIL).
- (c)&(d): Coal India Limited has written letters to power companies during September 2012 seeking their consent for supply of imported coal on cost plus basis under the modified Fuel Supply Agreement (FSA).
- (e): CIL's proposal for supply of imported coal to power stations to meet the shortfall of domestic coal for fulfilling its FSA obligations is an integral part of the New Coal Distribution Policy effective from October, 2007. The Government is not required to take any additional steps in this regard.